

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 01-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : MA(IBC)/56(CHE)/2021

NAME OF THE PETITIONER : S Muthuraju

NAME OF THE RESPONDENT(S) : The Tamilnadu Industrial Investment
Corporation Ltd

UNDER SECTION : Rule 11 of NCLT Rules, 2016

ORDER

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant. Ld. Counsel
Mr. Sandeep Kumar Ambalavannan for the Respondent.

In this case the Ld. Counsel submitted that there is a Petition CP/17/2022
wherein a restraint order has been passed against the Respondent. It is our view
that both these Petitions are linked and the Petition CP/17/2022 should be
transferred to this bench as the same pertains to the voluntary liquidation.

Both the parties are directed to take up the matter for transfer CP/17/2022 to this
Bench.

List the Application for hearing on **26.06.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk